

time to engage another Lawyer.

Rs 456/- deposited
in Cash by Shri
K. Balan with
Rspn No TRS/820011
dt 28/8/90

Accordingly, list for further hearing on
4.10.90.

R. Sankar
23-8-90

CSF
28/8/90

(13)

Notice issued on
9-8-90 Served.

MR & ND
Mr. Titus Mani for applicant
Mr. T A Rajan for respondent

Advocate Mr. Titus Mani submits
that the applicant who was to appear in
person has met with an accident and
he intends to appear for the applicant.
At his request call on 20-11-90

by him

4/10/90

20-11-90

SPM & AVH

Mr. Titus Mani.

Mr. T A Rajan

At the request of the learned counsel
for the applicant, list for final hearing on
7.1.91. or further adjournment will be given

R. Sankar
20.11.90

7.1.91

SPM & AVH

Mr. Titus Mani-for applicant.
Mr. TA Rajan.

(Order Hon'ble SPM).

The learned counsel for the applicant Shri Titus
Mani appeared before us and stated that on the advice of
the applicant, he wants to withdraw the original applica-
tion. Shri T.A.Rajan appearing on behalf of the respondents
has no objection. Accordingly the Original application
is closed as withdrawn.

A. V. Haridasan
(A. V. Haridasan)
Judicial Member

S. P. Mukerji
(S. P. Mukerji)
Vice Chairman